PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2025

	d) Others	c) Labour Laws	b) Land Reforms	a)Service matter	7. WRIT P	6. Special	5. Charters	4. Liquidation Cases	3. Insolvency Cases	2. Testami	b) Admiralty suits	a) Civil suits	1. MAIN C (CIVIL)		Descriptic
		Laws	eforms	matter	7. WRIT PETITIONS	Special Jurisdiction Cases	Chartered Accountant Act, 1949	ion Cases	ncy Cases	2. Testamentary and intestate suits	ty suits	ts	1. MAIN CASES ORIGINAL SIDE (CIVIL)	_	Description of cases
	64			<u>_</u>						0,1				2	Cases pendin g at the beginni ng of the quarter
	09			02										ω	Institutio n during the quarter
	1			1						1				4	At Preliminar y hearing
	02									ı				ъ.	Disposal By a Single Judge
8	01			ı						1				တ	Disposal during the quarter year By a By Single Division By Full C Judge Bench Bench b
	1			ŀ						:				7	quarter ye By Full Bench
	ı			1						1				8	By Constitution bench
	03									1				9	Total
	1			ı						:				10	Judgmer Over a month and less than two month
	1			1						:				11	Number of cases in which Judgments Reserved & pe Over a Over month two four less and months less month four
	1			1						1				12	Number of cases in which Judgments Reserved & pending Over a Over month two our less and months than less and than four than six months s
	:			1						1				13	over
	70			13						01		ı		14	Cases pending at the end of the quarter



PREPARED BY:

VERIFIED BY:

Deputy Registrar (J)
High Court of Sikkim
Gangtok

Joint Registly-cum-Reader High Court of Sikkim Gangtok

Page **1** of **13**

	a) Election Petitions	16. Election Petitions and Applications	15. Land Acquisition Reference	c)Petitions Under Section 24 of the Hindu Marriage Act	b)Matrimonial References	a)Matrimonial Suits/Cases	14. Matrimonial Cases and Reference	13. Petitions Under Indian Arbitration Act	c) Other Tax Reference and Applications	b) Other tax Revision Cases	a) Gift Lax Wealth Lax and Estate Duty References and Applications	12. Other Direct and indirect Tax References and applications	11. Sales Tax References and application	10. Income Tax References and applications	e) Matter transferred U/S 455(3) of the Companies Act	d) Application in company appeals	c) Applications in liquidation proceedings	b) Application in Petitions	a) Petitions	9. Company petition & Application	b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949	8 a) Banking Regulation Act, 1949
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PREPARED BY:	h) Special Cases under Order XXXVI of Civil Procedure Code 1908	g) Execution application on the original side	f) Applications for leave to sue as indigent person	e) Transfer Petition (Civil)	a) Cross objections	c) Contempt of Court (Civil) Petitions	b) Petitions under the Guardians & Wards Act	a) Probate Civil Petitions	19. Other Petitions and Applications	e) Notice of Motion for stay order	d) Motion for setting aside Insolvency cases	c) Motion for annulment of adjudication orders	b) Motion for setting aside fraudulent transfers	a) Motion for sanction of prosecution	18. Motions	17.Insurance Act, Reference & Applications	b)Applications in Election Cases
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Page 3 of 1					I	04						ė.					

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Registrat-cum-Reader H-Court of Sikkim Gangtok VERIFIED BY:

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	26. TOTAL	b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	a) Transfer Petition (Crl.)	25. Others	24. Criminal Contempt, under the Contempt of Courts Act	23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973	 a) Relating to Investigation or Trial of Criminal cases 	22. Writ Petitions	21. High Court Sessions	ORIGINAL SIDE (CRIMINAL)	20. TOTAL	I.)Civil Miscellaneous Case	ii) Appointment of Receivers in Original Proceeding	i) Injunction in Original Proceedings	k) Petitions Application for	 Petitions under Foreign Awards (Recognition and Enforcement Act, 1961) 	 i) Applications under Court Fees Act, Regarding valuation of Estate
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Deputy Registrar (J)
High Court of Sikkim
Gangtok

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Joint Regultrar-cum-Reader High Court of Sikkim Gangtok

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Page **4** of **13**

{*03(Three) Tax Appeals and 02 (Two) Commercial Appeals included}	37. TOTAL	f) Special Tribunal Appeal	e) Execution First Appeals	d) Original Civil Jurisdiction Appeals	Appeals	b) Review of Judgments	a)City Civil Court Appeals	36. Other Appeals	35. Civil Miscellaneous Petitions under Article 227 of the Constitution	34. Civil References	33. Revision Petitions	b) Orders	a)Judgment	32. Miscellaneous Second Appeals from	c) Orders	b)Judgment	a) Original Side	31. Miscellaneous First Appeals from	30. Second Appeals from Judgment	c) Orders	b) Judgments	a) Original Side	29. First Appeals from	28. Letters patent Appeals	d) Other	c) Labour laws	b) Land reforms including land ceiling	a) Service matters	27. Writ Appeals	APPELLATE SIDE (CIVIL)
nmercial /	58				14	1					04	91							09	05	21				02			02		
Appeals inclu	90				05	1						1							1	:	03				1			01		
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	62				17	:					04	01							09	04	22*				02			03		







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Deputy Registrar (J)
High Court of Sikkim
High Gargtok

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GRAND TOTAL(20+26+37+43)	43. TOTAL	c) Review Petition (FAM CT)	b)Bail including Anticipatory Bail	a) Fresh Bail Applications pending Investigation of trial	42. Others	41. Criminal L P	40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions	39.Criminal Revisions	c) By complaint, U/S 378 (4) of Criminal Procedure Code	b) By Government from Judgment of Acquittal	a) By persons convicted	38. Criminal Appeals	APPELLATE SIDE (CRIMINAL)
208	62					07		05	01	08	41		
38	13					01		01	01	02	08		
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1	:					1		1	1	ı	ŀ		
233	70					03		06	02	10	49		

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PROFORMA -III

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CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/03/2025 IN TERMS OF DATE OF INSTITUTION

					_	PENDING FOR	Ä					
Description of cases	Less than one year	One to two	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	ω	4	(J	o	7	œ	9		1	12	13
1. Original Side (Civil)												
1. suits					-							
a) Civil suits								,				
b) Admiralty suits												
2. Testamentary and intestate suits	01											9
3.Insolvency Cases												
4. Liquidation Cases				•								
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a)Service matter	04	04	02	01	02	1	:	1	1	:	:	13
b) Land Reforms												
c) Labour Laws												-
d) Others	32	18	09	04	03	:	:	01	1	:	03	70
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PREPARED BY:

Deputy Registrar (J)
High Court of Sikkim
Kangtok

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RIFIED BY

Page **7** of **13**

8 a) Banking Regulation Act. 1949 b) Execution transferred and inferioratory Application and Sciptor International Patricions 45(C) of the Banking Regulation Act. 1949 45(C) of the Banking Regulation Act. 1949 9. Company Petition & Application 1 Applications in Petitions 0 Applications in Industrial Industr							1					_					_																
VERMIED BY	PREPARED	b)Applications in Election Cases	a) Election Petitions	Applications	16. Election Petitions and	15. Land Acquisition Reference	Hindu Marriage Act	c) Petitions Under Section 24 of the	b)Matrimonial References	a)Matrimonial Suits/Cases	14. Matrimonial Cases and References	Act	13. Petitions Under Indian Arbitration	Applications	c) Other Tax Reference and	b) Other tax Revision Cases	References and Applications	a) Gift Tax Wealth Tax and Estate Duty	References and Applications	12. Other Direct and Indirect Tax	application	11. Sales Tax References and	Applications	10. Income tax Reference &	proceedings	 c) Applications in liquidation 	b) Application in Petitions	a) Petitions	9. Company Petition & Application	1949	45(C) of the Banking Regulation Act.	b) Execution, transferred and interlocutory Application under Section	8 a) Banking Regulation Act. 1949
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Page **8** of **13**

 i) Applications under Court Fees Act, Regarding valuation of Estate 	h) Special Cases under order XXXVI of civil procedure code 1908	g) Execution application on the original side	f) Applications for leave to sue as indigent person	e) Transfer Petition (Civil)	d) Cross Objections	c) Contempt of Court (Civil) Petitions	b) Petitions under the Guardians & Wards Act	a) Probate Civil Petitions	19. Other Petitions and Applications	e) Notice of Motion for stay order	d) Motion for setting aside Insolvency cases	c) Motion for annulment of adjudication orders	b) Motion for setting aside fraudulent transfers	a) Motion for sanction of prosecution	18. Motions	17.Insurance Act, Reference & Applications
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PREPARED BY:

VERHED BY

Deputy Registrar (
High Court of Sikkin
Ganglok

igh Court of Sikkim
Gangtok

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26. TOTAL	b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	a) Transfer Petition (Crl.)	25. Others	24. Criminal Contempt, under the Contempt of Courts Act	 Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973 	a) Relating to Investigation or Trial of Criminal cases	22. Writ Petitions	21. High Court Sessions	ORIGINAL SIDE (CRIMINAL)	20. TOTAL	I.) Civil Miscellaneous Case	ii) Appointment of Receivers in Original Proceeding	i) Injunction in Original Proceedings	k) Petitions Application for	j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)
05	05									46					
9	01						-			24					
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Deputy Registrar (J)
High Court of Sikkim
Gangtok

Joint Registrar-cum-Reader High Court of Sikkim Gangtok

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	02		01	ı	1	:	:	:	1	:		၀
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	9	1		01	:	:	:	1	:	1		02
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side				v								
b) From Judgments	<u> </u>	02	01	24	9	06	9	ı	:	1	1	22*
c) From Orders	2	:	:	1	:	:		1	1		1	2
30. Second Appeals from Judgment	03	03	1	01	02	:	:	:	:	:	1	09
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	1	01	1	-		-	:	1		:	:	91
33.Revision Petitions	04	:	1	-	1	1	1	-	1	1	1	2
34. Civil References												
35. Civil Miscellaneous Petitions under												
Article 227 of the Constitution												
36. Other Appeals												
a)City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special)					2						ì
Appeals	ō				1	2	:	:		:	:	-
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	41	06	02	02	03	07	91	1	1	1	1	62
(*03(Three) Tax Appeals and 02 (Two) Commercial Appeals included)	ommercial	Appeals incl	uded}		>							



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Deputy Registrar (J)
High Court of Sikkim
Gangtok

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High Court of Sikkim

Gangtok

a) By persons convicted
b) By Government from Judgment of
Acquittal
c) By complaint, U/S 378 (4) of
Criminal Procedure Code APPELLATE SIDE (CRIMINAL) c) Review Petition (FAM CT) a) Fresh Bail Applications pending Investigation of trial 40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions GRAND TOTAL(20+26+37+43) b) Bail including Anticipatory Bail 42. Others 41. Criminal L P 39.Criminal Revisions 38. Criminal Appeals TOTAL င္သ ŀ ŀ ŀ ŀ င္သ

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03	Sanctioned strength of Judges		
03	No of Judges entrusted with court work only	STATEMENT OF JU	
-	No. of Judges entrusted with other work exclusively	DGE STRENGTH OF THE HIGH O	
03	TOTAL	ACTUAL STRENGTH OF JUDGES	
28	No. of Court working days	STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2025 ACTUAL STRENGTH OF JUDGES	
28	Total number of Judge days	ON 31/03/2025	

1. 01.01.2025- 15.02.2025 - (Winter Vacation)



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Page **13** of **13**